

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 374/92

(17)

New Delhi, this the 10th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member ((J))
Hon'ble Shri K. Muthukumar, Member (A)

Shri D.K. Goel
s/o Sh. M.L. Goel
Under Secretary/Assistant
Financial Adviser
Ministry of Defence, South Block,
New Delhi.

(By Advocate Sh. S.M. Rattanpaul) ... Applicant
Vs.

1. Union of India through the Secy.
Department of Personnel and Training
(CS Division) New Delhi.
2. The Secretary,
Ministry of Defence,
South Block, New Delhi.

... Respondents

(By Advocate Shri K.R. Sachdeva and
proxy counsel Shri H.K. Gangwani for
Shri K.C.D. Gangwani, learned Sr.
counsel)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Learned counsel for the applicant submits that the applicant has received the reliefs which he had prayed for in this application by the respondents' orders dated 21.3.94, 12.12.1996 and 27.1.1997. (Copies of these orders have been placed on record). In the light of these orders, learned counsel Shri Rattanpaul, submits that this application has now become infructuous and therefore, may be disposed of.

In the above facts and circumstances, this application having become infructuous, the same is disposed of accordingly. No order as to costs.

[Signature]
(K. Muthukumar)
Member (A)

[Signature]
(Smt. Lakshmi Swaminathan)
Member (J)